



2026:AHC:125641

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 18354 of 2026

Bare Lal Prajapati @ Vijay Prajapati

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Ram Swaroop (Singh), Shivakant Singh
Counsel for Opposite Party(s) : G.A.

Court No. - 7

HON'BLE JAI PRAKASH TIWARI, J.

The present case has been taken up out of turn under the category of mention cases.

Heard learned counsel for the applicant and learned AGA for the State-respondent.

The instant application has been filed seeking release of the applicant on bail in Case Crime No. 01 of 2026, under Sections 2(b)(i)/ 3(1) U.P. Gangsters and Anti Social Activities (Prevention) Act, 1986, Police Station- Badausa, District- Banda, during pendency of the trial in the court below.

Applicant was made accused in the present case on the basis of four cases shown against him in the gang chart.

Learned counsel for the applicant submitted that on the basis of four cases shown in the gang chart, applicant has been made accused in the present matter. He further submitted that applicant is neither member nor leader of any gang and he never indulged in any anti-social activity and in all the four cases shown in the gang chart, he has already been released on bail.

He further submitted that however, apart from the four cases shown in the gang chart, applicant is having criminal history of six other cases but criminal history of the applicant has been explained in the instant application and in the present matter, he is in jail since 18.01.2026.

Per contra, learned AGA opposed the prayer for bail but could not dispute the factual arguments advanced by learned counsel for the applicant.

I have heard learned counsel for the parties and perused the record of the case.

It appears that on the basis of four cases shown in the gang chart, applicant was made accused in the present case and in all the four cases, he has already been enlarged on bail and however, apart from four cases shown in the gang chart, applicant is having criminal history of six other cases but criminal history of the applicant has been explained in the instant application and in the present matter, he is in jail since 18.01.2026, therefore, this Court is of the view that it is a fit case to release the applicant on bail.

In the light of discussions made above, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

Let the applicant- **Bare Lal Prajapati @ Vijay Prajapati** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

- (i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.
- (ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.
- (iii) The applicant shall not indulge in any criminal and anti-social activity.

In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

It is clarified that the observations made herein are limited to the facts

brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Jai Prakash Tiwari,J.)

June 4, 2026
KK Patel